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CENTRAL ADMINISTRATIVE TRIBUNAL
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Original Application No. 469 of 1992 (L)

Ganga Ram Applicant

Versus

Union of India & others Respondents

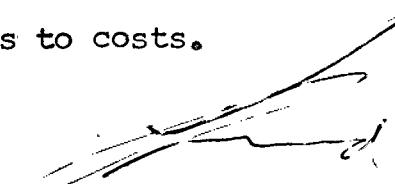
Hon'ble Mr. S.N. Prasad, Judicial Member

The applicant has approached this Tribunal for directing the respondents to continue to pay the same pay scale with all the resultant benefits which are continuously being provided to the applicant ^{~ date 8.9.92 ~} before the issuance of the impugned order and not to make any deduction therein.

2. The learned counsel for the applicant has filed this application dated 10.11.93 today for that permission/the Original Application may be withdrawn as not pressed, in view of the fact that the respondent No. 2 has issued an order dated 12.7.93 (vide Annexure-M^Y to this application) regarding the cancellation of the above mentioned impugned order.

3. Thus, in view of the above this Original Application ^{- stands} is dismissed as withdrawn.

4. The application of the applicant ^{~ original ~} ^{as above.} stands disposed of, No order as to costs.


Judicial Member

G.ish/-

Lucknow; Dated : 30.11.93

30.11.93